

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 1877/2019

HAR DAYAL @ HARPAL

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 163493/2018 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 163496/2018 - EXEMPTION FROM FILING O.T.

IA No. 112653/2021 - INTERVENTION/IMPLEADMENT)

WITH

Crl.A. No. 1880/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 156950/2018

IA No. 156950/2018 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1878/2019 (II)

(FOR EXEMPTION FROM FILING O.T. ON IA 182267/2018

IA No. 182267/2018 - EXEMPTION FROM FILING O.T.)

Crl.A. No. 1879/2019 (II)

(FOR EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT ON IA 2730/2019

FOR EXEMPTION FROM FILING O.T. ON IA 2732/2019

IA No. 2730/2019 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 2732/2019 - EXEMPTION FROM FILING O.T.)

Date : 26-06-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE B.V. NAGARATHNA

HON'BLE MR. JUSTICE UJJAL BHUYAN

(VACATION BENCH)

For Appellant(s) Mr. Nischal Kumar Neeraj, AOR

Mr. Pradeep Kumar Yadav, Adv.

Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Ankit Goel, AOR

Mr. R. K. Raizada, Sr. Adv. A.A.G.

Mr. Yasharth Kant, AOR

Mr. Narender Kumar Verma, AOR

contd..

UPON hearing the counsel the Court made the following

O R D E R

As requested by learned counsel for the State, the matters are adjourned.

In the meantime, Trial Court's record received by the Registry be made available to him in digital mode.

(NEETU SACHDEVA)
ASTT. REGISTRAR-cum-PS

(MALEKAR NAGARAJ)
COURT MASTER (NSH)